

Sixteenth Loksabha

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title: Regarding Women's Reservation Bill.

SHRIMATI BUTTA RENUKA (KURNOOL): Thank you, Madam Speaker. I would like to speak on a very important issue, which is part of the Andhra Pradesh Re-organization Act, 2014. A special development package in line with Bundelkhand was promised for seven backward districts of Andhra Pradesh. Though it is being in line with Bundelkhand, the amount has been reduced and it is Rs.300 crore for each district.

Madam Speaker, I represent a backward district, Kurnool and I know the difficulties that backward areas are facing. The reply by the Government to one of my Unstarred Questions is very disheartening and disappointing. The answer given is in order to sanction a fund to Andhra Pradesh from Demand No.40. It says:

“The releases are based on the recommendation of the NITI Aayog after checking the Utilization Certificates (UCs). Thereafter the approval of the competent authority is obtained. In this case, all necessary approvals were not available and inadvertently the amount of Rs.350 crore was released and then withdrawn. The release has not yet materialized.”

Madam, this is really sad. The State Government has submitted all the UCs. We have checked it with the officials concerned and it is very clear. This kind of injustice to Andhra Pradesh, especially to its backward areas is not fair on the part of the Union Government. I request the Government to release the amount immediately and support the backward areas with special development package and funds. Thank you.